

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Review Application No. 1978/92

in

(O.A.No. 720/92)

Venketeshwar Prasad Misra...Petitioner

Versus

Union of India and others.Respondents

Hon'ble Mr. K. Obayya, A.M.

Hon'ble Mr. Mahraj Din, J.M.

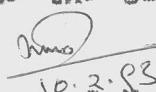
(By Hon'ble Mr. Mahraj Din, J.M.)

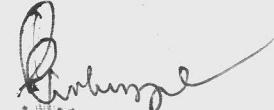
This review application has been preferred against the order dated 29.9.92 for making corrections in the date mentioned in para no.2 as 8.5.1974 instead of 1.5.1974. It has been further prayed that in para no.4 date 1.7.91 should be corrected as 1.7.92. It is to mention that in the original application in para 4(21) at page 10-11. The applicant himself mentioned this date as 1.7.91 so when the original application is/corrected, the correction in the order passed by this court is not possible. It has also been mentioned in the review petition that the applicant appeared in person and argued the case himself but by mistake in para no.3 it is written that we have heard the learned counsel for the applicant, so the request has been made that para no.3 should be described as the applicant was heard. We have verified from the original record that the mistakes pointed out in the review petition are apparent on the face of the record and need not be corrected. The review petition is accordingly disposed of with the direction that the mistakes pointed out as above be corrected in the original judgment.

2. The petitioner in the review petition has

Contd.2

made prayer that the direction to the effect be also issued to the respondent that the revision petition be disposed of after giving an opportunity to the petitioner of being heard. There is no necessity to give such directions as the authority who shall decide the revision is expected to decide the same as per rules.


10.2.93
J.M.


A.M.

Dated : Allahabad
10th Feb., 1993

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